WWW.LIVELAW.IN

\$~12

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 2493/2021 & CM APPL. 7319/2021

BAR COUNCIL OF UTTAR PRADESH AND ANR. Petitioners

Through: Mr. Swetashwa Aggarwal, Mr. Rajiv

Bajaj, Mr. Saurab Soni, Ms. Mannat Singh, Mr. Shishir Prakash & Mr. Karuna Krishan Thareja, Advocates

(M-9599248485).

versus

BAR COUNCIL OF INDIA AND ORS. Respondents

Through: Mr. Manan Mishra, Sr. Advocate with

Mr. Preet Pal Singh, Advocates for

BCI.

Mr. Rahul Ranjan Verma, Advocate

for Internenor/Applicant.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% 03.03.2021

- 1. This hearing has been done through video conferencing.
- 2. There is an intervention application stated to have been filed by three advocates practising in Uttar Pradesh and enrolled with the State Bar Council. The said application is not listed before this Court. Let the same be listed.
- 3. The Chairman of the Bar Council of India (*hereinafter 'BCI'*) has entered appearance and submits that under Section 48B of the Advocates Act, 1961, the BCI has power to give directions to the State Bar Council and accordingly the impugned direction has been given.
- 4. The present is a dispute in which the BCI has entertained a complaint against the Petitioner Bar Council and has passed certain directions

WWW.LIVELAW.IN

appointing a Committee vide the impugned order dated 2nd February 2021.

The grievance of the Petitioner is that they were not afforded a hearing as also

that the BCI ought not to be permitted to interfere in the day to day working

of the State Bar Councils. Mr. Mishra submits that the BCI would meet with

both factions of the State Bar Council and attempt to amicably resolve the

matter.

5. The meeting with the BCI shall accordingly take place on 15th March,

2021. On the said date, all the respective groups may be represented and an

attempt shall be made to sort out the disputes between the different factions

of the Bar Council of Uttar Pradesh.

6. Let the said meeting be held in the premises of BCI, Delhi. Intimation

about the meeting shall be given by the BCI to all the stakeholders concerned

and the time shall also be fixed. A report in respect of the outcome of the

meeting shall be placed before this Court by the next date.

7. List on 9th April, 2021.

PRATHIBA M. SINGH, J.

MARCH 3, 2021

Rahul/RC